

Tribunal has power to entertain. In such a case the petitioner has to approach the Hon'ble High Court. In view of this we hold that this O.A. cannot be admitted and therefore, the same is rejected at the stage of admission.

VICE CHAIRMAN
S/112

MEMBER (JUDICIAL)

copy
order
I. O. 9/2000
application
ORDER DATED 14-2-2001.

Seen the Memo filed by learned counsel for the petitioner through Shri P.K. Padhi, in this disposed of matter for correcting a typographical error. This O.A. has been disposed of in order dated 5.7.2000 and in the third sentence from the end it has been typed out that the Tribunal has the power to entertain public interest litigation. The word 'No' has been dropped before the word 'power to entertain'. In view of this, the above typographical error is corrected and it is ordered that in the second sentence from the last word 'No' should be incorporated after the word 'power to entertain' and the corrected copy of the order should be given to learned counsel for both sides. M.A. is accordingly disposed of.

vice chairman
14/2

Member (Judicial)

B
Barkha